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ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
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ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 17th September, 2018.

L. A. BILL No. 15 of 2018

A BILL FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2018.

Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from 8th June, 2018

2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (hereinafter referred to as the Principal Act), in section 3, in sub-section (2),

Amendment of section 3. Act 5 of 1963.

(i) in the sixth proviso, the following words shall be added at the end, namely;

“and for the remaining period in respect of E-rickshaw and E-cart which are battery operated vehicles, the tax shall be levied at the time of registration at the rates specified in the Eighth Schedule.”

- (ii) after the sixth proviso, the following proviso shall be added, namely,-

“Provided also that in case of Auto-rickshaws with seating capacity up to four in all, and light goods vehicles up to 3000 (Three Thousand) kgs in laden weight, the tax shall be levied at the rates specified in the Ninth Schedule.”

Insertion of new
schedules

3. In the Principal Act, after the Seventh Schedule, the following schedules shall be added, namely,-

“THE EIGHTH SCHEDULE

(see Sixth Proviso to sub-section (2) of Section 3)

Sl. No.	Class of Vehicle	Rate of Tax (in rupees)
(1)	(2)	(3)
(1)	At the time of registration of (a) E- Rickshaw (b) E-Cart	Rs.1000/- Rs.2000/-
(2)	If the vehicle is already registered in any State and its age from the month of registration is: (a) Less than 5 years (i) E- Rickshaw (ii) E- Cart (b) More than 5 years (i) E- Rickshaw (ii) E- Cart	Rs.1000/- Rs.2000/- Rs. 900/- Rs.1800/-

Note: The life tax shall be collected at the time of Registration for these vehicles for the period of use after five years.”

“THE NINTH SCHEDULE
(see seventh Proviso to sub-section (2) of section 3)

Sl. No.	Period	Auto-rickshaws carrying up to four persons in all	Goods vehicles up to 3,000 Kgs in laden weight
(1)	(2)	(3)	(4)
1.	At the time of registration of new vehicle.	2.0% of the cost of the vehicle	7.0 % of the cost of the vehicle.
2.	If the vehicle is already registered and its age from the month of registration is :		
	(i) Less than 3 years	1.5 % of the cost of the vehicle	6.5 % of the cost of the vehicle
	(ii) More than 3 years and less than 6 years	1.4 % of the cost of the vehicle	5.0 % of the cost of the vehicle
	(iii) More than 6 years and less than 9 years	1.3 % of the cost of the vehicle	4.0 % of the cost of the vehicle
	(iv) More than 9 years	1.0 % of the cost of the vehicle	1.0 % of the cost of the vehicle

Note: In respect of old in-use vehicles covered in this Schedule belonging to the State of Andhra Pradesh, the lump-sum/ life time tax shall be paid within six months from 8th June, 2018. Until then, the existing quarterly tax shall continue to be paid.”

4. The Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2018 is hereby repealed.

Repeal of
Ordinance No.3
of 2018

STATEMENT OF OBJECTS AND REASONS

Government of Andhra Pradesh have given exemption of motor vehicles tax to battery operated vehicles for a period of 5 years from the date of registration of the vehicles. Thereafter, tax is to be levied and collected. But so far no tax is prescribed in the Act in respect of "E-rickshaw" and "E-cart" battery operated vehicles as the vehicles came into existence in the year 2015 into the purview of Motor Vehicles Act, 1988. Levy of tax on motor vehicles is provided under Section 3 of A.P. Motor Vehicles Taxation Act, 1963. Under the said Section, there is provision to levy either quarterly tax or Life Time Tax. It is therefore decided to levy a one time tax i.e., Life Time Tax to these vehicles for the remaining period by incorporating the Eighth Schedule in Andhra Pradesh Motor Vehicles Taxation Act, 1963.

For Auto rickshaws, the quarterly tax is Rs.105/- per vehicle for seating capacity of 4 in all. Hence the annual tax for an autorickshaw is Rs.420/-. It is observed that tax compliance in this category of vehicles is very low. Whenever enforcement is taken up for collection of tax, the autorickshaw owners are put to hardships as they come under the category of lower income groups. Hence, several neighboring States have switched over to Life Time Tax in respect of auto rickshaws. It is proposed that lump sum/life time tax for autorickshaws may be fixed at 2% of cost of the vehicle in respect of new vehicles. For old vehicles the rate may vary between 1% to 1.50% based on the age of the vehicle.

For Light Goods Vehicles up to laden weight of 3,000 Kgs. quarterly tax is Rs. 750/- on an average. Hence, annual tax is Rs.3000/- on an average. Lump sum /life time tax for this category of vehicles

would be convenient to both the owner as well as the Transport department. It is proposed to collect lump sum/life time tax for this category of vehicles at the rate of 7% of the cost of new vehicle. Since the cost of a new light goods vehicle would be about Rs.2.50 Lakhs, a lump sum tax of about Rs. 17,500/- would be collected on new vehicles. In respect of in-use light goods vehicles, the rate of tax may be fixed between 1.00% to 6.50% based on the age of the vehicle.

Accordingly, it has been decided to amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963 suitably.

As the Legislature was not then in session, having been prorogued, and it has been decided to give effect to the above decision immediately, the Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2018 (A.P. Ordinance No.3 of 2018) was promulgated by the Governor on 7th June, 2018.

The Bill seeks to replace the said Ordinance and to give effect to the above decision.

KINJARAPU ATCHANNAIDU,

*Minister for Transport,
BC Welfare and Empowerment,
Handlooms and Textiles.*

FINANCIAL MEMORANDUM

The proposal pertains to imposing Life Tax on "E-rickshaw" and "E-cart" battery operated vehicles by inserting Eighth Schedule in the Andhra Pradesh Motor Vehicles Taxation Act, 1963. Further, it is proposed to levy lump-sum / life time tax to certain new categories of vehicles i.e., Auto-rickshaws upto seating capacity of 4 in all, and Light Goods Vehicles upto laden weight of 3,000 Kgs. by inserting Ninth Schedule in the A.P. Motor Vehicles Taxation Act, 1963.

It is proposed to levy Rs.1,000/- and Rs.2,000/ for E-rickshaw and E-cart respectively as one time lump sum / life time tax at the time of registration of the vehicle for the period of use after five years.

In respect of vehicles registered in other States and coming into our State on NOC [No Objection Certificate], life tax is proposed on the basis of age of vehicle. If the vehicle is less than five years of age, Life Tax shall be Rs.1000/- for E-Rickshaw and Rs.2000/- for E-Cart. If the vehicle is more than five years of age, Life Tax shall be Rs.900/- for E-Rickshaw and Rs.1800/- for E-Cart.

Levy of life time tax on E-Rickshaws E-Carts would yield a revenue of Rs.10.00 lakhs approximately, per annum to Transport Department

Further, levy of lump-sum / life time tax on Auto-rickshaws upto seating capacity of 4 in all, and Light Goods Vehicles upto laden weight of 3,000 Kgs is likely to enhance the revenue of the Department by Rs.42.50 Crores in a full year, when all the vehicles are covered under the lump-sum / life time tax schedule.

KINJARAPU ATCHANNAIDU,

*Minister for Transport,
BC Welfare and Empowerment,
Handlooms and Textiles.*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY**

The Andhra Pradesh Motor Vehicles Taxation (Amendment) Bill, 2018, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

KINJARAPU ATCHANNAIDU,

*Minister for Transport,
BC Welfare and Empowerment,
Handlooms and Textiles.*

M. VIJAYA RAJU,

Secretary to State Legislature (I/c).

ఆంధ్రప్రదేశ్ బిల్లులు
ఆంధ్రప్రదేశ్ శాసనసభ

ఈ క్రింది బిల్లు ఆంధ్రప్రదేశ్ శాసనసభలో
2018, సెప్టెంబరు 17వ తేదీన ప్రవేశపెట్టబడినది.

2018లోని 15వ శాసనసభ బిల్లు

ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు చట్టము, 1963ను ఇంకనూ సవరించుటకైన బిల్లు.

భారత ప్రజారాజ్యపు అరవై తొమ్మిదవ సంవత్సరములో ఆంధ్రప్రదేశ్ రాష్ట్ర శాసనమండలి ఈ క్రింది విధముగా శాసనము చేసినది:-

1. (1) ఈ చట్టమును ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు (సవరణ) చట్టము, 2018 అని పేర్కొనవచ్చును.

సంగ్రహనామము మరియు ప్రారంభము.

(2) ఇది, 2018, జూన్ 8వ తేదీన మరియు అప్పటి నుండి అమలులోనికి వచ్చినట్లు భావించబడవలెను.

2. (ఇందు ఇటు పిమ్మట ప్రధాన చట్టమని పేర్కొనబడు) ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు చట్టము, 1963 యొక్క 3వ పరిచ్ఛేదపు, ఉపపరిచ్ఛేదము (2)లో,-

3వ పరిచ్ఛేదమునకు సవరణ. 1963లోని 5వ చట్టము.

(i) ఆరవ వినాయింపులో చివర ఈ క్రింది పదములను చేర్చవలెను, అవేవనగా:-

“బ్యాటరీతో నడువబడే వాహనములు ఈ-రిక్షా మరియు ఈ-బండి విషయములో, మరియు మిగిలిన కాలావధికి ఎనిమిదవ అనుసూచిలో నిర్దిష్టపరచబడిన రేట్ల చొప్పున రిజిస్ట్రీకరణ సమయమున పన్ను విధించబడవలెను.”

(ii) ఆరవ వినాయింపు తరువాత, ఈ క్రింది వినాయింపును చేర్చవలెను, అదేదనగా:-

“అంతేకాక ఇంకనూ, మొత్తము మీద నలుగురు వరకు కూర్చునే స్తోమత కలిగిన ఆటోరిక్షాల విషయములోను, 3000 (మూడువేలు) కేజీల బరువు వరకు గల వస్తువులను తీసుకునిపోయే తేలికపాటి వాహనములపై తొమ్మిదవ అనుసూచిలో నిర్దిష్టపరచబడిన రేట్ల చొప్పున పన్ను విధించబడవలెను.”

3. ప్రధాన చట్టములోని ఏడవ అనుసూచి తరువాత, ఈ క్రింది అనుసూచీలను చేర్చవలెను, అవేవనగా:-

కొత్త అనుసూచీలను చొప్పించుట.

ఆర్థిక వివరణ

ఈ ప్రతిపాదన ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు చట్టము, 1963లోని ఎనిమిదవ అనుసూచిని చొప్పించడం ద్వారా బ్యాటరీతో నడిచే 'ఈ-రిక్షా' మరియు 'ఈ-బండి' వాహనాలపై జీవితకాలపు పన్నును విధించడానికి సంబంధించినది. అంతేకాకుండా, ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు చట్టము, 1963లో తొమ్మిదవ అనుసూచిని చొప్పించడం ద్వారా కొన్ని కొత్త కేటగిరీలకు చెందిన వాహనాలకు అంటే మొత్తంగా నలుగురు వరకు కూర్చునే సామర్థ్యం ఉన్న ఆటో రిక్షాలు మరియు 3,000 కేజీల బరువు వరకు వస్తువులను తీసుకుపోయే తేలికపాటి వాహనాలకు ఏక మొత్తము/జీవితకాలపు పన్నును విధించుటకు ప్రతిపాదించడమైనది.

ఐదు సంవత్సరముల తరువాత ఉపయోగించు కాలావధికిగాను వాహన రిజిస్ట్రేషను సమయంలో ఒకే దఫా ఏక మొత్తం/జీవితకాలపు పన్నుగా ఈ-రిక్షా మరియు ఈ-బండికి వరుసగా రూ. 1000/-లు మరియు రూ. వాహనాలు విధించడానికి ప్రతిపాదించడం జరిగింది.

ఇతర రాష్ట్రాలలో రిజిస్టరు చేయబడి, ఎన్ ఓ సి (నిరభ్యంతర ధృవపత్రం)పై మన రాష్ట్రం లోనికి వచ్చే వాహనాల విషయంలో వాహనాల వయస్సు ఆధారంగా జీవితకాలపు పన్నును ప్రతిపాదించడం జరిగింది. వాహన వయస్సు ఐదు సంవత్సరముల కంటే తక్కువ ఉన్నచో ఈ-రిక్షాకు రూ. 1000/-లు మరియు ఈ-బండికి రూ. 2000/-ల చొప్పున జీవితకాలపు పన్నుగా ఉంటుంది. వాహన వయస్సు ఐదు సంవత్సరముల పైబడి ఉన్నచో ఈ-రిక్షాకు రూ. 900/-లు మరియు ఈ-బండికి రూ. 1800/-ల చొప్పున జీవితకాలపు పన్నుగా ఉంటుంది.

ఈ-రిక్షాలు, ఈ-బండ్లపై విధించే జీవితకాలపు పన్ను ద్వారా రవాణా శాఖకు సంవత్సరానికి రూ. 10.00 లక్షల ఆదాయం సమకూరుతుంది.

అంతేకాకుండా మొత్తంగా నలుగురు కూర్చునే సామర్థ్యం ఉన్న ఆటో రిక్షాలు మరియు 3000 కేజీల బరువు వరకు వస్తువులను తీసుకుపోయే తేలికపాటి వాహనాలపై ఏక మొత్తం/ జీవితకాలపు పన్ను విధింపు ద్వారా అన్ని వాహనాలను ఏక మొత్తం/జీవితకాలపు పన్ను అనుసూచి క్రిందకు తీసుకువచ్చినపుడు ఒక పూర్తి సంవత్సర కాలంలో శాఖ ఆదాయం రూ. 42.50 కోట్లు పెరగవచ్చు.

కింజరాపు అచ్చెన్నాయుడు,

రవాణా, వెనుకబడిన తరగతుల సంక్షేమము మరియు

సాధికారత, చేనేత మరియు జొలి శాఖల మంత్రి.

ఆంధ్రప్రదేశ్ శాసనసభ కార్యకలాప ప్రక్రియ మరియు నిర్వహణ నియమావళిలోని
95వ నియమము క్రింద వివరణ.

ఆంధ్రప్రదేశ్ మోటారు వాహనముల పన్ను విధింపు (సవరణ) బిల్లు, 2018ను రాష్ట్ర శాసనమండలి ఆమోదించిన పిమ్మట భారత సంవిధానములోని 200వ అనుచ్ఛేదము క్రింద అనుమతి నిమిత్తము గవర్నరుకు సమర్పించవలెను.

కింజరాపు అచ్చెన్నాయుడు,
రవాణా, వెనుకబడిన తరగతుల సంక్షేమము మరియు
సాధికారత, చేనేత మరియు జౌళి శాఖల మంత్రి.

ఎం. విజయ రాజు,
రాష్ట్ర శాసన మండలి కార్యదర్శి (ఇన్‌చార్జి).